

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 1408 of 2011

(Arising out of Order-in-Appeal No. MI/AV/252/2011 dated 6.5.2011 passed by the Commissioner of Central Excise (Appeals), Mumbai-I).

M/s Glumex Pharmaceuticals Mfg. Ltd. Appellant

4-6, Godavari, Tungareshwar Industrial Complex,
Sativali, Vasai (E), Thane - 401208

Versus

Commissioner of Central Excise, Thane-II .. Respondent

3rd Floor, Navprabhat Chambers, Ranade Road,
Dadar (W), Mumbai – 400 028

Appearance:

None for the Appellant

Shri Anil Choudhary, DC, Authorized Representative for the
Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86370 / 2019

Date of Hearing: 05.08.2019

Date of Decision: 05.08.2019

Per: Dr. D.M. Misra

The matter has been listed on 26.04.2019, 17.05.2019, 19.06.2019, 15.07.2019 and today on 05.08.2019. None present on these occasions nor any request for adjournment.

2. Learned AR for the Revenue submits that further adjournment will not yield any result.

3. Since appellant is not serious in prosecuting their appeal before this forum, therefore, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha